

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.19/(MAH)/2013
CA No. 89/2014, 135/2014 & 204/2014

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)



ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017

NAME OF THE PARTIES: Mr. Ajay Kumar Garg

V/s.

M/s. Budhrani Housing Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ramesh Sargus	Adv. Solicitors	
2.	AJAY KUMAR	Practising Company Secretary For Respondents 1, 2, 3, 5 and 6	

ORDER

C.A. Nos. 89/2014, 135/2014 and 204/2014

In

T.C.P. NO. 19/397-398/CLB/MB/MAH/2013

1. The Learned Counsel for both the sides are present.
2. The Settlement is in progress. The proposed terms of Settlement respectively by the Petitioner and Respondents are placed on record. Some of the terms are yet to be finalized. Therefore, seeking adjournment. Time is granted.
3. The matter is adjourned to **20.04.2017**. Date is duly communicated to both the sides.

sd/-

M.K. Shrawat
Member (Judicial)

Dated: **16.03.2017**